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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI.

O.A.No.2062 of 1992

Date of decision: 22.4.93.

Chhotey Lal Applicant.

Versus

Union of India & others Respondents.

CORAM

The Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman.

The Hon'ble Mr.S.R.Adige, Member(A)

Present: Shri S.S.Tewari, Counsel for the applicant.

None for the respondents.

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman)

On 11.8.92, the respondents were granted four weeks' time to file reply. On 28.9.92, they were again given four weeks' time to file reply. This order was repeated on 12.1.93. On 4.3.93, this Tribunal pointed out that despite time being granted twice, no reply has been filed. Even though the respondent did not appear, one week's time was again granted to them to file counter affidavit.

2. Today i.e. 22.4.93 when the matter was taken up, no one was present on behalf of the respondents nor any counter affidavit has been filed. In the absence of counter-affidavit, we have no option but to dispose of the case.

3. Vide order dated 17.6.87, the Assistant Divisional Engineer, Telecommunication retrenched Harish Chand Bhatt and the petitioner. Feeling aggrieved Harish Chand Bhatt approached this Tribunal by means of O.A.No.1724 of 1991 which was decided on 20.4.92. This Tribunal directed the respondents to reinstate Harish Chand in service, as far as possible within a period of 3 months from the date of receipt of

the order. The respondents were also directed to consider the case of Harish Chand Bhatt for regularisation in accordance with the scheme prepared by the respondents. We are inclined to grant relief to the petitioner in terms of order dated 20.4.92, passed by this Tribunal in the case of said Harish Chand Bhatt.

4. We direct the respondents to comply with the directions given by this Tribunal on 20.4.92 in the case of Harish Chand Bhatt.

5. With these directions, this application is disposed of finally but without any order as to costs.

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(S.R.ADIGE)

MEMBER(A)

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(S.K.DHAON)
VICE-CHAIRMAN

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